(b) whether Government would consider for allocation of funds to the Court to improve the sanitary conditions and for construction of additional buildings within the High Court premises?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) Primary responsibility for the provision of infrastructure facilities for the High Courts rests with the State Governments. However, to augment the resources of the State Governments in this regard, a Centrally Sponsored Scheme (CSS) is being implemented since 1993-94 under which central assistance is provided to the States/UTs for the construction of court buildings and residential accommodation of Judges. It is for the concerned State Government to utilise the grant on various projects as per their requirement. An amount of 58.35 crore has been released to Government of Tamilnadu under this scheme since 1993-94.

Appointment of notaries in Uttar Pradesh

†3636. SHRI JAI PRAKASH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of notary public appointed in Uttar Pradesh during the last three years, district-wise and the number of persons out of them appointed on recommendations of the Members of Parliament;
- (b) whether some cases regarding recommendations of the Members of Parliament are still pending in the Ministry; and
 - (c) if so, by when those cases would be disposed of?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) As per Schedule under Rule 8(4A) of the Notaries Rules, 1956, no district-wise quota for appointment of Notaries has been fixed. Therefore, Notaries are appointed State-wise. Notaries are appointed strictly in accordance with Notaries Act, 1952 and the Notaries Rules, 1956. Detail of number of Notaries appointed in Uttar Pradesh during the last three years, is given below:

Year	No. of Notary appointed
2007	203
2008	266
2009	50

 $[\]ensuremath{\dagger}\mbox{Original}$ notice of the question was received in Hindi.

(b) and (c) In view of amendment in Notaries Rules, 1956 by Notaries (Amendment) Rules, 2009, Central Government has decided to return all the applications received to it, irrespective of recommendation, prior to 28.02.2009. As per the Rule 4(1) of the Amended Notaries Rules, 2009, a person may make an application for appointment as a Notary through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he practices as an Advocate. Similarly, Rule 7A has been inserted introducing interview system for appointment of Notary Public.

Separate legal authority for undertrials

†3637. SHRI KAPTAN SINGH SOLANKI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware that several cases are lying pending at present in the courts of the country, wherein a large number of undertrails have already served their minimum sentence or more than it;
 - (b) if so, the details thereof;
- (c) whether Government has taken any steps by constituting a separate legal authority to dispose of such cases against such prisoners; and
 - (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) As per the information received from the State Governments/Registries of the High Courts, the number of under-trials who have completed 50% or more of maximum possible sentence and the number of under-trials who have completed the maximum possible sentence is given in the Statement (See below).

(c) and (d) No Separate legal authority has been constituted. However, the existing State and District Legal Services Authorities and Taluk Legal Services Committees constituted under Legal Services Authorities Act, 1987 provide legal aid to the under-trial prisoners in jails. Besides, the Legal services Authorities organize Lok Adalats in Jails for settlement of compoundable criminal cases. Settlement through Lok Adalats in a compoundable criminal case also results in release of the accused. Morning/evening Courts being established in the States under Thirteenth Finance Commission award are also expected to clear under-trail cases on priority.

†Original notice of the question was received in Hindi.